

During the course of the review of the incentive commission payable to the GSA and keeping in view the stiff competition prevailing in the market, Air-India with the approval of the competent authority authorised payment of incentive commission for 1982-83 at 10% of the total revenue productivity provided the GSA achieved a level of Rs. 15 crores.

**Misuse of Position by Air India Officials  
Posted Abroad**

7651. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of TRANSPORT be pleased to state :

(a) whether it is a fact that certain cases where the officials of Air India posted abroad have entered into deals to the disadvantage of the Airlines and later their joining the organisations they had favoured by seeking pre-mature retirement have recently come to the notice of the Government ;

(b) if so, what are the details thereof ; and

(c) what steps have been taken by the Government to deal with the situation and also to ensure that the Air India officials posted abroad do not misuse their official position for personal gains and return to the country even after their seeking pre-mature retirement ?

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : (a) No, Sir.

(b) and (c) Do not arise.

**Scrutiny of Senior officers of aviation industry**

7652. SHRI SODE RAMAIAH : Will the Minister of TRANSPORT be pleased to state :

(a) whether like other Departments of Government of India the continuance or otherwise of all senior officials of Air India and Indian Airlines who have attained the age of 50 are being scrutinised with a view to weed out the dead wood and the officials whose integrity is in doubt ; and

(b) if so, the number of officers who have so retired before reaching superannuation ?

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : (a) Yes, Sir. Air India and Indian Airlines Employees Service Regulations provide for such review on attaining the age of 55 years.

(b) While no employee was retired by Air India under these regulations ; 2 officers and 38 staff were retired by Indian Airlines during the last five years.

**Conversion of Cochin University Into a  
centre for Research Studies**

7653. PROF. K.V. THOMAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any decision has been taken to convert Cochin University into a Centre for research studies ;

(b) the structure and nature of the proposed new research and study centre ; and

(c) the central assistance given to Cochin University ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI) : (a) and (b) The Central Government has no proposal to convert the Cochin University into a Centre for Research Studies. However, under an Ordinance promulgated by the Governor of Kerala on February 23, 1986, the University of Cochin has been reorganised and converted into a full-fledged Science and Technological University of a unitary type engaged in the promotion of post-graduate studies and advanced research in applied science, technology, industry and management. The details of the structure, are provided in the ordinance.

(c) During the Sixth Plan, the UGC provided development grants totalling Rs. 159.23 lakhs to the Cochin University. In 1985-86, the grants sanctioned were Rs. 96.35 lakhs.